

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3166 of 2020

Sushanta Chatterjee

.....

Petitioner

.....

-V e r s u s-

The State of Jharkhand

.....

Opposite Party

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CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner

.....

: Mr. Kripa Shankar Nanda, Advocate

For the State

: A.P.P

.....

02/09.09.2020 Heard learned counsel for the parties through V.C.

As prayed by Learned counsel for the petitioner, the defects as pointed out by the office is ignored for the time being.

The instant application has been preferred for grant of anticipatory bail to the petitioner, who is apprehending his arrest in connection with Nirsa P.S. Case No. 228 of 2017, registered for the offence under Sections 406/420/467/468/471/120-B of the Indian Penal Code, pending in the court of learned Judicial Magistrate, 1st Class, Dhanbad vide Nirsa P.S. Case No. 228/2017 corresponding to G.R. No. 3936/2017.

Learned counsel for the petitioner submits that he is innocent and falsely been implicated in this case. There is no specific allegation against the petitioner of inducing the complainant and his wife to invest money in the Basil International Limited nor has he taken any money from them and as a matter of fact no case is made out against the petitioner under Section 406/420 I.P.C. Further, there is no allegation of preparing any forged document and therefore, no case against the petitioner is made out under sections 467/468/471/120-B also. Moreover, the other co-accused have already been granted bail in A.B.A. No. 3953 of 2018, A.B.A. No.3008 of 2018 and A.B.A. No. 7756 of 2018.

Learned counsel for the State opposed the prayer for anticipatory bail.

Taking into consideration the overall circumstances, I am inclined to allow this application. The petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each

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to the satisfaction of learned Judicial Magistrate, 1st Class, Dhanbad, in connection with Nirsa P.S. Case No. 228 of 2017, corresponding to G.R. No. 3936/2017, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Deepak Roshan, J.)

s.m./